

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 17th APRIL, 2024, 10:30 A.M.

CP (CAA) No. 3/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Kalinga Bakery Pvt. Ltd. -And- Terai Foods Pvt. Ltd. & Anr.
Under Section	230-232

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Saroj Kumar Sahoo, CS.

For Respondent (s) :

ORDER

Ld. Authorized Representative CS, Mr. Saroj Kumar Sahoo, appears on behalf of the petitioner. This petition has been filed U/s. 230-232 of the Companies Act, 2013. The petitioner has served notices to statutory authorities and also filed an affidavit evidencing service to the concerned authorities. Heard the argument of the Ld. Authorized Representative CS, Mr. Saroj Kumar Sahoo for the petitioner and the petition is admitted. The petitioner shall advertise date of hearing of petition in "*Dumani Mail*" in English and "*Samaya*" in vernacular language, not less than 10 days before the fixed date of hearing, calling for objection, if any on or before the next date of hearing. The petitioner shall issue notices to all the stakeholders informing the date of hearing. The matter be listed for hearing on 12.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)